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Title: Regarding promotion of SC and ST employees in Government services.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Thank you Deputy-Speaker, Sir. I am raising a very important issue.

I would like to draw the attention of the august House to the miserable conditions of SC and ST employees regarding their promotions in government service.

As per the Constitution, reservation in government jobs for SC and ST are guaranteed during entry in service whereas there are no uniform norms which govern reservation in promotions for employees belonging to SC and ST communities. Several State Governments are ensuring promotions to SC and ST employees but it is not enforced constitutionally. Hence, the defaults are not being seriously viewed. The employees and officers from SC and ST communities are deprived of their promotions due to the apathy of the bureaucracy.

The mere reason that they are born in SC and ST communities is why these employees are getting step motherly treatment. The senior officers seldom give the SC and ST employees grades enabling them to get promotions. The SC and ST employees are often ill-treated on caste grounds.

The UPA Government – you are very much aware of this – introduced a Bill for reservation in promotions for SCs and STs. It was passed in the Rajya Sabha whereas it was defeated in the Lok Sabha. I am coming from a State where this is an important problem and you are also aware of this. Recently a very important issue has cropped up. Recently, the Patna High Court has set aside a State Government Resolution that provides for reservation with consequential seniority in promotions for employees belonging to SC and ST categories. Earlier, the Rajasthan High Court also set aside a similar order. After that, the Allahabad High Court also set aside an order for reservation in promotion for SC and ST employees. Finally, the Supreme Court also, did the same in the Nagarajan Case. You are well aware of the Nagarajan Case where the Supreme Court also ratified these High Court judgements. Now, thousands of poor SC and ST employees are denied their promotions due to these various judgements. Therefore, I urge upon the Government to come forward and pass legislation. A Constitution Amendment has to be introduced in this House. ...(*Interruptions*) I am concluding.

HON. DEPUTY SPEAKER: You have already said what you wanted to say. You have said that you want the Central Government to bring a Bill.

...(*Interruptions*)

SHRI KODIKUNNIL SURESH : Sir, I am completing. In the previous Lok Sabha, that is the Fifteenth Lok Sabha, a Bill was introduced in this House and the debate was done but after that some party was against this legislation. That is why the Bill was not passed. Now, the majority of the reserved MPs are from BJP side. ...(*Interruptions*) Why are they not raising this issue with the Narendra Modi Government? What is their attitude towards reservation for SCs and STs? ...(*Interruptions*)